

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1284(KB)2019  
IA(I.B.C)/552(KB)2024,  
IA(I.B.C)/199(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02<sup>ND</sup> JULY 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS ESS DEE ALUMINIUM LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Md. Nauroz Rahber, Adv. ] For the Applicant in IA(I.B.C)/552(KB)2024  
Mr. Muhammad Jawwad, Adv. ]

Mr. Dhananjaya Sud, Adv. ] For the Liquidator  
Ms. Deepika Bhugra Prasad ] Liq.-in-Person

**ORDER**

1. Ld. Counsel/Authorised Representative appearing on behalf of the parties present.
2. **IA(I.B.C)/552(KB)2024:**
  - a. Heard at length. **Reserved for Order(s).**
  - b. The parties are requested to file their written notes of arguments within a period of seven (7) days, if not already filed.
3. **IA(I.B.C)/199(KB)2022:**
  - a. Let a supplementary be filed to bring-on-record **(i)** Statutory Auditors' Report **(ii)** Income-Tax Assessment Order **(iii)** VAT Assessment Order **(iv)** Service Tax Assessment Order **(v)** Central Excise Assessment Order which deals with impairment of assets etc. within a period of two weeks.
  - b. Let a copy of the application be served to the respondents for their response.
  - c. List this matter for further consideration on **13.08.2024.**
4. List the main CP for further consideration on **13.08.2024.**

**D. Arvind**  
Member (Technical)

**Bidisha Banerjee**  
Member (Judicial)